

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1045 of 2019

IN

DFR NO. 2121 OF 2019

Dated : 22nd May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

The Tata Power Company Ltd. ...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S.B.Patil, Sr. Adv.

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Ambuj Dixit for R-2 (AEML)

ORDER

IA NO. 1045 of 2019

(Appl. for urgent listing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

DFR NO. 2121 OF 2019

Learned counsel for the respondents are directed to file their reply/objections by Friday, i.e. on 24.05.2019 after serving advance copy on the other side.

List the matter on **27.05.2019 (Monday)**.

**(Ravindra Kumar Verma)
Technical Member**

kt/mkj

**(Justice Manjula Chellur)
Chairperson**